

fication No. 179-Customs dated the 4th September, 1980.

(ii) G.S.R. 69(E) published in Gazette of India dated the 17th February, 1981 together with an explanatory memorandum authorising Industrial Adviser or Additional Industrial Adviser of D.G.T.D. as the specified authority competent to issue essentiality certificate in place of Director General, Technical Development in terms of Notification No. 231-Customs dated the 27th November, 1980.

(iii) G.S.R. 74(E) published in Gazette of India dated the 20th February, 1981 together with an explanatory memorandum regarding extension of benefit of the concessional customs duty to the recipients of the medals and trophies in Philatelic Exhibitions.

[Placed in Library. See No. LT-1956/81].

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G.S.R. 60(E) published in Gazette of India dated the 12th February, 1981 together with an explanatory memorandum regarding exemption from the whole of the duty of excise leviable on 'sterilised miltone' also.

(ii) G.S.R. 67(E) published in Gazette of India dated the 16th February, 1981 together with an explanatory memorandum regarding exemption from the whole of excise duty leviable on cinematograph films when cleared direct from the laboratory for use only for restricted archival study or record and reference purposes.

[Placed in Library. See No. LT-1957/81].

(4) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1979-80. (Volumes I to III). [Placed in Library. See No. LT-1958/81].

## MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

(i) 'I am directed to inform the Lok Sabha that the Air (Prevention and Control of Pollution) Bill, 1980 which was passed by the Lok Sabha at its sitting held on the 23rd December,

1980, has been passed by the Rajya Sabha at its sitting held on the 25th February, 1981, with the following amendments :—

### Enacting Formula

1. That at page 1, line 9, for the word "Thirty First" the word "Thirty second" be substituted.

### Clause 1

2. That at page 1, line 14, for the figure "1980" the figure "1981" be substituted.

### The Schedule

(3) That at page 26, line 1, for the word "beneficiation" the word "benefication" be substituted.

'I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

(ii) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1981, which has been passed by the Rajya Sabha at its sitting held on the 25th February, 1981.'

## AIR (PREVENTION AND CONTROL OF POLLUTION) BILL

RETURNED BY RAJYA SABHA WITH AMENDMENTS

SECRETARY: Sir I lay on the Table of the House the Air (Prevention and Control of Pollution) Bill, 1981, which has been returned by Rajya Sabha with Amendments.

## SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I also lay on the Table of the House the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1981, as passed by Rajya Sabha.